

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3802/2016

New Delhi this the 11th November, 2016

**Hon'ble Shri V Ajay Kumar, Member (J)
Hon'ble Shri P K Basu, Member (A)**

Rohtash Kumar
Aged about 46, S/o Sh. Vishnu
R/o Stella Cottage
The Mall Road, Massoorie, Dehradun
Uttrakhand. ...Applicant

(Through Advocate: Shri Amit Kumar)

Versus

1. The Governor of Delhi
Through Chief Secretary
Delhi Administration, Delhi Secretariat, Delhi.
2. Labour Commissioner
Delhi Administration
15-Rajpur Road, Delhi. ...Respondents

Order (Oral)

V. Ajay Kumar, Member(J):

Heard the learned counsel for the applicant.

2. The applicant has filed this OA seeking the following reliefs:-

"a) Direct the respondents to grant pay scales of Rs.750-940 w.e.f. 01.11.1988 and revised pay as per the CCS (revised pay) Rules, 1997 in Rs.2500-3200 w.e.f. 01.01.1996 and then as per the CCS (revised pay) Rules, 2008 in PB-I Rs.5200-20200 with Grade Pay Rs.1800 w.e.f. 01.01.2006 as per Principal Accounts Office, Govt. of NCT of Delhi Order No.9807-9842, dt. 05.02.2009, for Group D employees, along with arrears since 01.11.1988 with interest @

Rs.18% per annum as per with regular employees.

b) In alternate, direct the respondents to pay at least revised minimum wages from the date of initial appointment i.e. 01.11.1988, as per the prevalent revised minimum wages as revised by the Govt. of NCT of Delhi along with arrears with interest @ 18% per annum forthwith till decision of granting regular pay scales as per with regular employees is taken.

c) Grant any other relief(s)/Order(s)/Direction(s) which this Hon'ble Tribunal may deem fit and proper in the fact and circumstances of the case."

3. It is seen that the pleadings in the OA as well as the prayer made in the representation filed by the applicant dated 08.12.2014 which is an old one, are not very clear. Hence, the OA is disposed of without going into the merits of the case by permitting the applicant to make a detailed representation ventilating his exact grievance to the respondents within a period of two weeks from the date of receipt of a copy of this order. On receipt of such a representation from the applicant, the respondents shall consider and pass appropriate speaking and reasoned order within 90 days there from. Accordingly, the M.A.(s), if any, pending are also disposed of. No costs.

(P K Basu)
Member(A)

(V Ajay Kumar)
Member(J)

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